

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 109**

**CP (IB) No. 83/Chd/Chd/2021**

**IN THE MATTER OF:**

**Small Industries Development Bank of ...  
India**

**Petitioner**

**Versus**

**Smt. Kanwal Sukhinder Singh W/o Sh. ...  
Sukhinder Singh**

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 18.03.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. D.P. Garg, Advocate.

**For the Respondent-  
Personal Guarantor** : Mr. Manuj Nagrath, Advocate.

**For the RP** : Mr. Vivek Bansal, RP in person.

**ORDER**

The short-written submissions have been filed by the learned counsel for the petitioner against the objections filed by Respondent-Personal Guarantor vide Diary No. 01947/6 dated 16.02.2024. The same are taken on record. As the Ld. counsel for the Respondent-Personal Guarantor is not audible on video-conferencing, let the matter be listed for arguments on 24.04.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

March 18, 2024  
Mukta